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Ranchi, Thursday, 24th January, 2019

COMMERCIAL TAXES DEPARTMENT

Notification

24th January, 2019

Notification No. 68/2018 – State Tax

S.O. No. 11 Dated- 24th January, 2019-- In exercise of the powers conferred by section 168 of the Jharkhand Goods and Services Tax Act, 2017 (12 of 2017) read with sub-rule (5) of rule 61 of the Jharkhand Goods and Services Tax Rules, 2017, the Commissioner, on the recommendations of the Council, hereby makes the following further amendments-

(i) in notification S.O. No. 61 – State Tax, dated the 18th August, 2017, published in the Gazette of Jharkhand, Extraordinary; and

(ii) in notification S.O. No. 131 – State Tax, dated the 14th November, 2017, published in the Gazette of Jharkhand, Extraordinary, namely:—

In the said notifications, in the first paragraph in the proviso, for the words, figures and letters “July, 2017 to November, 2018” and “31st day of December, 2018”, the words, figures and letters “July, 2017 to February, 2019” and “31st day of March, 2019” shall be respectively substituted.

2. This notification shall be deemed to be effective from 31st December, 2018.

[File. No Va Kar / GST / 03/ 2018]
By the order of the Governor of Jharkhand

Prashant Kumar,
Secretary-cum-Commissioner

Note: 1. The principal notification S.O. No. 61 – State Tax, dated the 18th August, 2017 was published in the Gazette of Jharkhand, Extraordinary; and
2. The principal notification S.O. No. 131 – State Tax, dated the 14th November, 2017 was published in the Gazette of Jharkhand, Extraordinary;
were last amended by notification No. 45/2018, dated the 04th October, 2018, published in the Gazette of Jharkhand, Extraordinary, vide S.O. No. 72, dated the 04th October, 2018.

वाणिज्य-कर विभाग

अधिसूचना

24 जनवरी, 2019

अधिसूचना सं०. 68/2018- राज्य कर

एस. ओ. सं. 11 दिनांक 24 जनवरी, 2019-- आयुक्त, झारखण्ड माल और सेवा कर नियम, 2017 के नियम 61 के उपनियम (5) के साथ पठित झारखण्ड माल और सेवा कर अधिनियम, 2017 (2017 का 12) की धारा 168 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, परिषद् की सिफारिशों पर -

- (i) झारखण्ड के राजपत्र, असाधारण, में एस. ओ. सं. 61, तारीख 18 अगस्त, 2017 द्वारा प्रकाशित में; और
- (ii) झारखण्ड के राजपत्र, असाधारण, में एस. ओ. सं. 131, तारीख 14 नवंबर, 2017 द्वारा प्रकाशित में निम्नलिखित और संशोधन करते हैं, अर्थात् :-

उक्त अधिसूचनाओं के पहले पैरा के परंतुक में “जुलाई, 2017 से नवंबर, 2018” और “31 दिसंबर, 2018” शब्दों, अंकों के स्थान पर क्रमशः “जुलाई, 2017 से फरवरी, 2019” और “31 मार्च, 2019” शब्द और अंक रखे जाएंगे ।

2. यह अधिसूचना 31 दिसम्बर, 2018 से लागू मानी जाएगी।

[सं.सं. .वा०कर/जी०एस०टी०/03/2018]
झारखंड राज्यपाल के आदेश से,

प्रशांत कुमार,
सचिव-सह-आयुक्त

टिप्पण 1. - मूल अधिसूचना, जो झारखण्ड के राजपत्र, असाधारण, में एस. ओ. सं. 61, तारीख 18 अगस्त, 2017 द्वारा प्रकाशित की गई थी ; और

2. मूल अधिसूचना, जो झारखण्ड के राजपत्र, असाधारण, में एस. ओ. सं. 131, तारीख 14 नवंबर, 2017 द्वारा प्रकाशित की गई थी,

का अंतिम संशोधन अधिसूचना संख्या 45/2018, जो झारखण्ड के राजपत्र, असाधारण में एस. ओ. सं. 72, तारीख 4 अक्टूबर, 2018 द्वारा प्रकाशित किया गया था ।